

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87393 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-44/17-18 dated 28.02.2018 passed by Commissioner (Appeals), CGST and Central Excise, Bhiwandi.)

.....Appellant

M/s. Pen India Pvt. Ltd.

Pen House, Asha Colony,
Juhu Tara Road, Juhu,
Mumbai- 400 049.

VERSUS

**Commissioner of Service Tax,
Mumbai-III**

12th Floor, Lotus Infocenter,
Near Parel Station, Mumbai- 400 012.

.....Respondent

Appearance:

None for the Appellant

Shri Badhe Piyush Barasu, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85110/2024

Date of Hearing : 16.02.2024

Date of Decision : 16.02.2024

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L150120SV400084 dated 15.01.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**

Sinha